

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-505
(IB)-296(PB)/2022

IN THE MATTER OF:

State Bank of India

Vs.

Prabodh Kumar Tiwari

.....Applicant

.....Respondent

SECTION

U/s 95(1) of (IBC)

Order delivered on 03.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Mr. Milan Negi, Mr. Nikhil Jha, Advs. for RP

ORDER

Ld. Counsel on behalf of the Resolution Professional is present and submitted that they have filed their report under Section 99 of IBC, 2016 however, the same is not listed today. In view of this, list the matter on **02.07.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)